

**GOVERNMENT OF INDIA
CULTURE
LOK SABHA**

STARRED QUESTION NO:115

ANSWERED ON:05.03.2013

NATIONAL IMPORTANCE STATUS TO MONUMENTS HERITAGE SITES

Karunakaran Shri P.;Rajaram Shri Wakchaure Bhausahb

Will the Minister of CULTURE be pleased to state:

(a) the details of proposals/requests received by the Government regarding declaration of various heritage sites/historical monuments to be of national importance/centrally protected monuments/sites along with the action taken thereon during each of the last three years and the current year, State/UT and Monument-wise;

(b) the amount of revenue earned by the Government from the protected monuments/heritage sites during the said period, State/UT and Monument-wise;

(c) the steps taken by the Government to keep the historical monuments/ heritage sites free from encroachment; and

(d) the details of historically important structures across the country including Karnataka which are on the verge of collapse along with the action taken thereon, State/UT-wise?

Answer

MINISTER OF CULTURE SMT. CHANDRESH KUMARI KATOCH

(a)to(d) A statement is laid on the table of the House

STATEMENT REFERRED TO IN REPLY TO PART (a) to (d) OF THE LOK SABHA STARRED QUESTION NO. 115 FOR 5.3. 2013.

(a) Twenty six proposals were identified for declaring as monument of national importance under Section 4 of the Ancient Monument and Archaeological Sites and Remains Act, 1958. Details are at Annexure-I.

During the last three years and current year following monuments/sites have been notified as monument of national importance:

Year	Name of monument	State
2009	NIL	
2010	Maharaja Ranjeet Singh Fort, Phillaur, District Jalandhar	Punjab
2011	Jamwan Ramgarh Fort, Jaipur District Jaipur	Rajasthan
2011	Ancient site, Sringaverapura, District Allahabad	Uttar Pradesh
2012	Motijhil Jama Masjid, Murshidabad	West Bengal

(b) Revenue received from sale of entry ticket at centrally protected ticketed monuments during the last three years is at Annexure-II.

(c) On report of encroachment at any monument Police complaints are filed. Show Cause Notice is issued to defaulter to remove the said encroachment. If no action is taken, demolition order is issued to Collector for removal of the said encroachment. Recourse to Court of law is availed of as a last resort.

(d) No structure has been reported to be on the verge of collapse.